

**IN THE HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
**AT SRINAGAR**

PIL 10/2017 IA(2/2018) CM(2830/2019)  
c/w  
WP(C)PIL 8/2021 CM(4271/2021) CM(4272/2021)

AIJAZ AHMAD BUND AND OTHERS ...Petitioner(s)

Through: Ms. JaynaKotharj, Sr. Adv. with  
Ms. Iqra Khalid, Adv.

**Vs**

UNION TERRITORY OF J AND K AND ANOTHER ...Respondent(s)

Through: Mr. Satinder Singh Kala, AAG  
Ms. SahilaNisar, Adv. vice  
Mr. T. M. Shamsi, Dy. SGI

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MS JUSTICE MOKSHA KHAJURIA KAZMI, JUDGE**

**ORDER**  
**22.05.2023**

1. Learned senior counsel for the petitioners submits that various orders passed by this Court relating to transgenders have not been complied with. In this regard, learned senior counsel has referred to orders passed by this Court viz; 05.09.2018, 28.03.2019, 19.07.2019, 27.02.2020 & 28.10.2020.
2. Order dated 05.09.2018 relates to census required to be conducted and completed in the State of J&K (now Union Territory).
3. On 28.03.2019, detailed order was issued relating to educational institutions, reservation in jobs, right to vote, driving license and free medical treatment etc. in terms of the directions issued by the Hon'ble Supreme Court in this regard.

4. Order dated 19.07.2019 specifically relates to the directions issued for ensuring and enabling the inclusive environment to the transgenders in the State of J&K.
5. Order dated 27.02.2020 relates to various schemes and benefits in terms of the directions issued by the Hon'ble Supreme Court in case titled National Legal Services Authority v. Union of India and others reported as (2014) 5 SCC 438.
6. Order dated 28.10.2020 relates to admission in schools and colleges.

Thus, an array of directions were issued by this Court from time to time. However, as to the steps taken by the State authorities, the same has not been placed on record, though it has been submitted that various steps have been taken.

7. Be that as it may, we require the respondents - Union Territory of J&K as well as Union Territory of Ladakh to submit the updated status report as regards compliance of the various directions issued by this Court as referred to above without fail so that appropriate orders can be passed.
8. In this regard, petitioners are also directed to submit the suggestions as to the steps which may be required to be taken so that same may be taken into consideration while issuing directions to the authorities concerned.
9. List on 19.07.2023.

**(MOKSHA KHAJURIA KAZMI)**  
**JUDGE**

**(N. KOTISWAR SINGH)**  
**CHIEF JUSTICE**

**SRINAGAR**  
**22.05.2023**  
AAMIR